

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 83 of 2020 (SZ)

*(Through Video Conference)*

IN THE MATTER OF:

Tribunal on its own motion Suo-Motu based on the  
News item in Dinamalar Chennai Newspaper dated 15.06.2020  
"Indifference in Maintenance in-spite-of desilting Sadayanguppam"  
Lake has become gutter.

And

1. The Principal Secretary to Government,  
Public Works Department,  
Secretariat, Chennai-600009
2. The Secretary to Govt. of Tamil Nadu,  
Department of Environment,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu-600 009
3. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and water Supply  
Department, Govt. Secretariat,  
Fort St. George, Chennai-600009
4. The District Collector,  
Thiruvallur District,  
First Floor, Collectorate,  
Thiruvallur-602 001
5. Greater Chennai Corporation,  
Rep. by its Commissioner,  
Ripon Buildings,  
Chennai-600003 ..Respondents
6. The Chairman,  
Tamil Nadu State Pollution Control Board,  
Chennai ..Additional Respondent

STATUS REPORT FILED BY THE FOURTH RESPONDENT

I, Amirtha Jothi, I.A.S., wife of Thiru. R.Chandrasekaran, Hindu, aged  
about 51 years, discharging the duties as the District Collector, Chennai

District, having office at Chennai Collectorate, SingaravelanMaligai, Rajaji Salai, Chennai -600 001, do hereby solemnly affirm and sincerely state as follows:

2. It is respectfully submit that parts of Tiruvallur District was annexed to Chennai District in the year 2018 vide G.O (Ms) No.1 Revenue Disaster Management Department, dated 04.01.2018 and as such now the jurisdiction of the subject matter falls well within the limits of Chennai District.

3. It is respectfully submitted that in the order dated 01.07.2022, the NGT had directed the District Collector, Chennai District to file a report regarding the nature of Patta that has been granted as to whether it is a Neer Muzhygupatta giving only right for cultivation when the tank was dry or otherwise.

4. It is respectfully submitted that in response to the order dated 01.07.2022, the records were perused. On perusal of the printed "A" Register for Sadayankuppam village, it was found that the said Survey field No.111/1 of Sadayankuppam Village stands classified as Government Poromboke with an extent of 31.72.50 Hectares (78.4 Acres approximately). It was further found that Patta lands in S.Nos. 94, 96/1, 97/1, 97/3, 100/1, 100/2, 101/1, 101/2, 103/1, 107/1, 107/2, 108, 109, 313, 314, 316/1, 316/3, 316/4, 316/5, 316/7, 319/1, 319/2, 320/1A, 320/1B, 320/2, 320/3, 320/4, 322/1A1, 322/1A2, 322/1A3, 322/1B, 322/1C, 322/2, 324/1, 324/2, 324/3, 324/4, 324/5, 324/6, 325/1, 325/3, 325/4, 325/5A, 325/5B, 327/1, 327/2, 327/3, 327/4, 328/1, 328/2,

328/3, 328/4, 328/6 are classified as Rayath-Manavari and mentioned as "Sadayankuppam Eri NeerMuzhukadai" in Remarks column of printed A-Register. The above survey fields are temporarily submerged under the water of Sadayankuppam lake.

5. It is respectfully submitted that besides this, there are about 14 encroachments in S.F.No.111/1 of Sadayankuppam Village. The details of encroachers are furnished to the Public Works Department for taking further action.

13. It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this status report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.

Solemnly affirmed at Chennai on

This the 8<sup>th</sup> day of August 2022 and

Signed his name in the presence of

  
District Collector, Chennai  
COLLECTOR OF CHENNAI  
CHENNAI-600 001.